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**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 17.10.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.57/BB/ 2017	-	For hearing	230/ 232	Bells Softech Ltd. & Others

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. V.J. Achalanand Advocate for petitioner



Counsel for petitioner is present. The matter is listed today for admission. Single application is maintainable by companies involved in a single scheme. So at the initial stage, petitioner companies had filed differently different applications in the Hon'ble High Court, but, as per the new rules, all the three companies can join together in a single application and it is maintainable. The counsel requested the Tribunal to order notices to RD, ROC, OL, Income tax department and the RBI. The details of Income tax department are given in the affidavit. Counsel also requested this Tribunal to order publication in the Hindu, English daily, Bangalore Edition and Udayavani, Kannada Daily, Bangalore edition.

Issue notice to the above authorities and also to publish in the above newspapers. The date of hearing is fixed on 30.11.2017. The publication shall be 10 days before the date of hearing. The counsel for the petitioner to collect the notices from the Registry and serve on the above authorities.

List it on 30.11.2017.



MEMBER (J)



MEMBER (T)